

Shri Lal Bahadur Shastri: There are very clear instructions issued, and, as I said, if any specific case is brought to our notice, we shall certainly try to rectify matters.

Mr. Speaker: Shri Nambiar.

Shri J. B. S. Bist: May I know....

Mr. Speaker: The hon. Member should see whether he is called or not. Whoever is called can put the question; not that, because he begins to put the question, I must necessarily call him.

Shri Nambiar: Does it mean that every time before entering or going out of the area, every citizen should apply and get permission and then only he can do so?

Shri Lal Bahadur Shastri: This is about non-residents, not the residents, and perhaps for friends like Shri Nambiar!

Shri Nambiar: What is the insinuation? I cannot understand.

Mr. Speaker: Nothing probably.

Shri Tyagi: It is mentioned in the statement: "No person other than the following...." And there is a list of persons who are exempt from this notification. The Member of Parliament coming from that constituency is mentioned, but there is no mention of any Government officers, for instance, the IG of Police or the Chief Secretary or the Minister.

Mr. Speaker: Whatever is contained in the statement is best known to the Minister who laid it on the Table. Therefore, the statement need not be read to the Minister himself.

Shri Tyagi: I want to put a question whether Ministers have to apply, whether the Inspector-General of Police of the State, the Chief Secretary and other such officers are also required to apply because they are not mentioned in the exemption list.

Shri Lal Bahadur Shastri: They are covered. It is said: "Any other Government servant on duty in any of

the said areas". Since Tyagiji mentioned about the IGP, he is on duty. He is one of the officers who is concerned with that area.

Shri Manaen: It appears from the notification that Darjeeling district has been notified under the Criminal Law (Amendment) Act. May I know whether the situation in Darjeeling in recent months has so deteriorated as to necessitate the declaration of that area as a notified area? If so, in what manner has the situation there deteriorated because..

Mr. Speaker: He has asked for some information.

Shri Manaen: Because the declaration of that area....

Mr. Speaker: If the hon. Member goes on like this and comes too late to the point I would pass on to the next.

He probably means to ask whether the situation in Darjeeling has deteriorated to such an extent that it requires this notification as it has been mentioned here.

Shri Lal Bahadur Shastri: There is a difference between Darjeeling and the other areas. No permit is required for entering that district.

Training of Educational Planners

*83. **Shri Shree Narayan Das:** Will the Minister of Education be pleased to state:

(a) whether any and if so what, progress has been made in the direction of establishing a centre for training of educational planners, administrators and supervisors in Asia which the Government of India in collaboration with UNESCO have decided to set up;

(b) whether the financial implication of the projects has been studied;

(c) if so, the total recurring and non-recurring expenditure involved;

(d) how the expenditure will be shared between India and UNESCO; and

(e) whether a copy of the scheme will be laid on the Table?

The Minister of Education (Dr. K. L. Shrimall): (a) The 'Centre' has already been established.

(b) Yes.

(c) The estimated expenditure during the Third-Five-Year Plan on establishment and contingencies is likely to be Rs. 3.27 lakhs and non-recurring Rs. 3.29 lakhs.

(d) and (e). A copy each of the Agreement and Contract signed by the UNESCO and the Government of India in this connection is laid on the table of the Sabha. [See Appendix I, annexure No. 16].

Shri Shree Narayan Das: From the statement it appears that, according to the present contract entered into between the Government of India and the UNESCO, the UNESCO has sanctioned money only for the year 1961-62. I would like to know whether an assurance has been given by the UNESCO to continue this assistance. And, if so, for how many years has this assistance been assured?

Dr. K. L. Shrimall: Since the Budget of the UNESCO has to be passed by the Annual Conference, naturally, the assistance can be given only for that period. But this is a continuing project; and it is expected that the UNESCO will sanction assistance for the subsequent years also.

Shri Shree Narayan Das: May I know the names of the important countries of Asia that have agreed to participate in this project?

Dr. K. L. Shrimall: The countries which actually participated in the symposium which was held recently by this Institute—Burma, Ceylon, China, India, Indonesia, Iran, Japan, Korea, Laos, Malaya, Nepal, Pakistan, Philippines, Singapore, Thailand and Vietnam.

Shri Ansar Harvant: Will the supervisors and administrators who will

be trained at this training centre be selected by the UNESCO or by the Government of India or by any other Government?

Dr. K. L. Shrimall: They will be deputed by the respective governments.

Shri Shree Narayan Das: May I know whether any quota has been fixed for the various countries with regard to this training?

Dr. K. L. Shrimall: No rigid quota has so far been fixed; but, obviously the number cannot be too large for an institute like this.

Age Concessions to Displaced Persons

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*84. { Shri Raghunath Singh:
Shri Prakash Vir Shastri:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to withdraw the privilege of age relaxation so long extended to displaced persons for appearing in the examinations held for recruitment to Government services;

(b) if so, the reasons therefor; and

(c) whether prior notice was given before withdrawing this concession?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes. Such a decision was taken and announced. But the matter is again being reconsidered.

(b) The concession was originally granted in 1948 for a limited period of two years upto 31st December, 1950. Thereafter, extensions were given from time to time, the last upto 31st December, 1961. As displaced persons had very largely been settled and the concession remained in force for more than 13 years, it was decided to discontinue it.

(c) Such a notice was not necessary as the concession was admissible only till 31st December, 1961.